

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.274/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking issuance of appropriate directions to Respondent No. 1 for effective implementation of the Order dated 11.1.2024 passed by this Commission in Petition No. 362/MP/2022.

Petitioner : IndiGrid Solar-II (AP) Private Limited (IGS-II)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **8.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, IGS-II
Ms. Priya Dhankar, Advocate, IGS-II
Shri Punyam Bhutani, Advocate, IGS-II
Ms. Pragya Narain, Advocate, IGS-II
Ms. Anusha Nagarajan, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for Respondent No.1/SECI sought four days' time to file a reply to the Petition. The learned counsel for the Petitioner also sought a week's time thereafter to file a rejoinder thereto.

2. Considering the above, the Commission permitted the Respondent/SECI to file its reply within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

3. The Petition will be listed for hearing on **3.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

